

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2017

**Coram:
Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member**

Date of Order : 25th of September, 2019

In the matter of:

Petition under Section 79 (1) (c) and Section 79 (1) (c) of the Electricity Act, 2003 read with clause 9 of the BPTA, clause 11 of the TSA and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term-Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of force majeure events.

And

In the matter of:

Korba West Power Company Limited
6th and 7th Floor, Vatika City Point, M.G. Road,
Gurgaon-122 002

Versus

1. Power Grid Corporation of India Limited
Saudamini, Sector-29,
Gurgaon-122 001
2. Bhopal Dhule Transmission Company Ltd.
F-1, Ishwar Nagar,
New Delhi-110 065

Parties Present:

1. Shri Nishant Kumar, Advocate, BALCO
2. Ms. Suparna Srivastava, Advocate, PGCIL
3. Ms. Joyti Prasad, PGCIL
4. Dr. V.N. Paranjape, PGCIL

ORDER

The Petitioner, Korba West Power Company Limited, has filed the present Petition with the following prayers:

“(a) Defer the operationalization of LTA, granted under the BPTA dated 24.2.2010, till the commencement of power generation after completion of



repair and rectification of generator, and its re-installation at the premises of the Petitioner, in terms stated in the present Petition;

(b) Suspend the Petitioner from fulfilling its obligations under the TSA date 7.12.2010, till the commencement of power generation after completion of repaid and rectification of generator, and its re-installation at the premises of the Petitioner, in terms stated in the pressed Petition; and

(c) Direct the Respondents not to impose any transmission charges, and/or damages, whatsoever under the BPTA dated 24.2.2010 and the TSA dated 7.12.2010 till the cessation of force majeure event, as stated in the present Petition.”

2. During the course of hearing on 24.9.2019, the learned counsel for the Petitioner sought permission to withdraw the Petition.
3. The prayer of the learned counsel for the Petitioner is allowed.
4. Accordingly, Petition No.269/MP/2017 is disposed of as withdrawn.

Sd/-
(I.S. Jha)
Member

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

